

ITEM NO.707

COURT NO.1

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CURATIVE PET(C) No. 44/2023 in R.P.(C) No. 704/2021 in
C.A. No. 1599/2020

IN RE: INTERPLAY BETWEEN ARBITRATION AGREEMENTS UNDER THE
ARBITRATION AND CONCILIATION ACT 1996 AND THE INDIAN
STAMP ACT 1899

(WITH IA No. 203737/2023 - APPLICATION FOR PERMISSION, IA No. 168032/2023 - INTERVENTION APPLICATION, IA No. 205596/2023 - INTERVENTION APPLICATION, IA No. 203722/2023 - INTERVENTION APPLICATION, IA No. 203738/2023 - INTERVENTION/IMPLEADMENT, IA No. 194554/2023 - RECALLING THE COURTS ORDER)

WITH ARBIT. PETITION No. 25/2023 (PIL-W)
(FOR ADMISSION)

Date : 12-10-2023 These petitions were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) CP 44/23

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Mr. Jayant Mehta, Sr. Adv.
Mr. Debesh Panda, AOR
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Mr. Rahul Totala, Adv.
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 Ms. Hina Shaheen, Adv.
 Ms. Yamini Daga, Adv.
 Mr. Shubhra Swami Paranjpe, Adv.
 Mr. Raghav Bhatia, Adv.

Arb P 25/23

Mr. Soayib Qureshi, AOR

For Respondent(s)
 R-1,2&4 in
 CP 44/23

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 Mr. Atharv Gupta, Adv.

R-1 in Arb P 25/23

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(Amicus in
 NN Global)

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For Intervenor

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Mr. Ankur Kashyap, Adv.
Mr. Ajith S. Ranganathan, Adv.
Mr. Rohit Rajershi, Adv.
Mr. Abhay Singh, Adv.
Mr. Aman Bajaj, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

- 1 We have heard Mr Arvind P Datar, Mr Nikhil M Sakhardande and Mr Jayant K Mehta, senior counsel appearing on behalf of the petitioners in Curative Petition (C) No 44 of 2023, Mr Gourab Banerjee, senior counsel (*Amicus Curiae* in NN Global) and Mr Darius J Khambata and Mr Nakul Dewan, senior counsel appearing on behalf of the intervenors. Written submissions have been filed including by the intervenors.

- 2 Arguments were advanced on behalf of the first, second and fourth respondents in Curative Petition (C) No 44 of 2023 by Mr Shyam Divan and Mr Nikhil Nayyar, senior counsel.
- 3 Arguments concluded.
- 4 Judgment reserved.

(SANJAY KUMAR-I)
DEPUTY REGISTRAR

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR